

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 2956
(TO BE ANSWERED ON 03.08.2016)

CORRUPTION CASES IN CBI

2956. DR. THOKCHOM MEINYA:

Will the PRIME MINISTER be pleased to state:

- (a) whether there is any prescribed procedure/rule for deciding the priority of corruption cases in the Central Bureau of Investigation (CBI);
- (b) if so, the details thereof;
- (c) whether it is a fact that CBI is unable to pursue a large number of cases due to shortage of manpower; and
- (d) if so, the details thereof and the steps taken by the Government to augment its manpower?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) & (b): CBI follows its Crime Manual wherein timelines are indicated for investigation of cases. Further, CBI investigates cases as per the procedure prescribed in the Code of Criminal Procedure, 1973 and its mandate as per Delhi Special Police Establishment Act, 1946. Time limits, if any, contained in directions of the Constitutional Courts are followed during investigation.

(c) & (d): The details of vacancy position as on 01.07.2016 is as under:-

Cadre	Sanctioned Strength	Actual Strength	Vacancy
Executive	5000	3883	1117
Legal	370	281	89
Technical	162	71	91
Ministerial	1672	1390	282
Canteen Posts	70	42	28
TOTAL	7274	5667	1607

The number of vacancies at various levels keeps changing from time to time. However, with effective use and optimal deployment of existing personnel, the vacancies have not affected the performance of the CBI adversely. It is the endeavour of Central Government as well as CBI to fill up vacant posts expeditiously. To fill up the vacancies Government takes various steps as and when necessary to ensure that vacancies are filled up speedily. Some of the steps are as under:

- (i) Proposals for induction of officers at senior level in CBI complete in all respects are placed before the CBI Selection Committee for consideration without delay and on priority basis.

- (ii) Power has been delegated to Director, CBI for extending of deputation in respect of Inspectors in CBI for the 9th and 10th year and also for extensions to 6th, 7th and 8th year which at present is approved by a Committee consisting of 3 members.
- (iii) Approval has been conveyed to CBI for filling up of vacancies for Dy. SP through Limited Departmental Competitive Examinations (LDCE).
- (iv) CBI has been exempted from consultation with UPSC for recruitment to the post of DSP for a period of 3 years.

The requisition for 410 posts viz Assistant Public Prosecutors, Sub-Inspectors, Stenographers Grade II, Lower Division Clerk, and Multi Tasking Staff has been made to UPSC / SSC, besides appointment of 60 Public Prosecutors and 12 Assistant Public Prosecutors. Requisition for the posts of 102 inspectors and 202 constables has been made to CPOs / State Governments.
